

1/01.12.96

None appears. Defects have not been removed.

By way of last chance, list on 29.01.1997 for direction.

SKJ

(D.Purkayastha)
Member (J)(K.D.Saha)
Member (A)

2/29.01.97

It is endorsed that the defects have been removed.
Let it be listed before the Registrar, I/c on 05.02.1997.

SKJ

(V.N.Mehrotra)
Vice-Chairman

3/6.2.1997

The learned counsel for the applicant Shri S.B.Jha is present. Defects appears to have been removed. The application is, therefore, in order. In the circumstances, let the case be placed before the Hon'ble Bench for admission on 13.2.1997.

MPS.

(S.P.Sinha)
Dy.Registrar I/c

4./ 13.2.97.

List it on 15.4.97 for hearing on admission.

/CBS/

(V.N.Mehrotra)
Vice-Chairman5
15.4.97

List on 5.6.97 for hearing on admission.

CM

(V.N.Mehrotra)
Vice-Chairman

5.6.97

List on 19.8.97 for hearing on admission.

CM

VM
(V.N. Mehrotra)
Vice-Chairman

7./ 19.8.97.

None for the applicant. List it on 17.10.97
for admission.

/CBS/

VM
(V.N. Mehrotra)
Vice-chairman

8./ 17.10.97.

List it on 24.11.97 for hearing on admission.

/CBS/

VM
(V.N. Mehrotra)
Vice-chairman

9./ 24.11.97.

None for the applicant.

List it on 29.1.98 for hearing on admission.

/CBS/

SDG
(S. Das Gupta)
Member (A)

VM
(V.N. Mehrotra)
Vice-chairman

10/29.01.98

Shri S.B.Jha, counsel for the applicant.

The learned counsel for the applicant states that
he will be filing an application for amendment of prayer
portion. Let the O.A. be listed on 18.03.1998 for admission.
In the meanwhile, the applicant may file an
application for amendment.

SKJ

VM
(V.N. Mehrotra)
Vice-Chairman

11./ 18-3-98

List it on 25.5.98 along with MA 58/98 for
admission.

/CBS/

LRP
(L.R.K. Prasad)
Member (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

Application No. Q.A. 602/96. 199 in
Applicant (s) Respondent (s)
Advocate for Applicant (s) Advocate for Respondent (s)

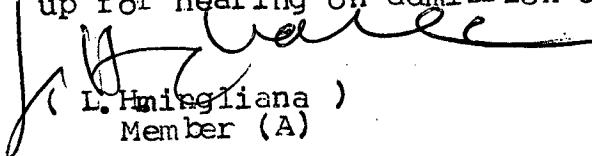
Note of Registry

Orders of the Tribunal

12/12.4.1999

Certain amendments were allowed by an order dated 9.11.1998 passed in M.A. 58/98. Those amendments have not yet been carried out by the applicant in the instant O.A. Let those amendments be carried out and the O.A. be fixed up for hearing on admission on 19.5.1999.

MPS.


(L. Hmingliana)
Member (A)

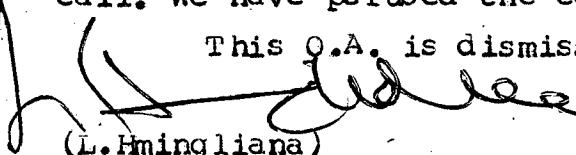

(S. Narayan)
Vice-Chairman

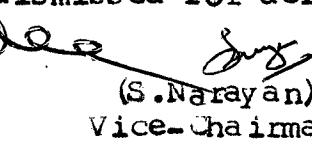
13/19.05.99

None for the applicant even on second call. We have perused the earlier orders.

This O.A. is dismissed for default.

SKJ


(L. Hmingliana)
Member (A)


(S. Narayan)
Vice-Chairman